

## **SUPREME COURT OF INDIA**

This relates to reconsideration of the proposal for appointment of S/Shri Sabyasachi Chaudhury and Sakya Sen, Advocates, whose names along with others were recommended by the Collegium of the Calcutta High Court, for elevation to the High Court.

The proposal for elevation of S/Shri Sabyasachi Chaudhury and Sakya Sen cleared by the Supreme Court Collegium on 4<sup>th</sup> December, 2017 has been referred back, for reasons recorded in the file, to the Chief Justice of India for reconsideration by the Supreme Court Collegium.

On perusal of the reasons recorded in the file, the Collegium resolves that since on the date of the above recommendation by the High Court, they had not completed 45 years of age as required by the Memorandum of Procedure, the proposal for elevation of S/Shri (1) Sabyasachi Chaudhury and (2) Sakya Sen, Advocates, be remitted to the Chief Justice of the Calcutta High Court for reconsideration thereof by the High Court Collegium at appropriate stage.

( Dipak Misra) C.J.I.

( Ranjan Gogoi ), J.

( Madan. B. Lokur ), J.

August 08 2018.